

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.234- IA/712(AHM)2024
in
C.P.(IB)/168(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Central Bank of India
V/s

Anirudha Bhuwalka PG to AMW Auto Component Ltd

.....Applicant

.....Respondent

Order delivered on: 07/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Rakesh Gupta, Adv.

For the Respondent : Ms. Prachti Shah, Adv. Mr. Manit Wadhwa, Adv.

ORDER

IA/712(AHM)2024

The Personal Guarantor is absent and has not filed his reply. No further opportunity will be granted to file reply. Ld. Adv. for Personal Guarantor submitted that he has travelling abroad. He is given abroad after filing of this application, therefore having knowledge.

List for further consideration on 20.06.2024.

Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)